NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH, NEW DELHI Company Appeal(AT)(Insolvency) No. 354 of 2021

IN THE MATTER OF:

Gopal Dixit ...Appellant

Vs

Anil Kumar & Anr. Respondents

Present:

For Appellant: Mr. Mohit Chaudhary, Ms. Garima Sharma, Mr.

Kunal Sachdeva and Mr. Paras Mittal, Advocates

For Respondents Mr. Gurmeet Singh

ORDER (Through Virtual Mode)

11.05.2021 Heard learned Counsel for the Appellant.

- 2. Mr. Gurmeet Singh, Advocate appearing for the Respondent accepts notice. Let notice be issued to other Respondent.
- 3. Learned Counsel for the Appellant submits that he is ready to settle the matter. He further submits that the impugned order and proceedings may be stayed.
- 4. Ld. Counsel for the Respondent opposing the prayer for stay of the impugned order.
- 5. We have considered the submissions.
- 6. Parties may settle the matter within seven days and if there is no settlement within seven days, Committee of Creditors may be constituted and proceed further.
- 7. If the settlement is not taken place, the Respondents are directed to file their Reply Affidavit till 27th May, 2021. Rejoinder, if any, may be filed before the next date of hearing.
- 8. Issue notice to the other Respondents by speed post, Requisite alongwith process fee, be filed, if not filed within two days, if the Appellant provides the email id, let notice also be issued through email.

List the matter on $\mathbf{07^{th}}$ June, $\mathbf{2021}$ under the caption 'For Admission (After Notice)'.

[Justice Jarat Kumar Jain] Member (Judicial)

(V.P. Singh)
Member(Technical)

Akc/Gc

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